

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:5540

ANSWERED ON:07.09.2011

MTNL'S BOARD OF DIRECTORS

Ganpatrao Shri Jadhav Prataprao; Vasava Shri Mansukhbhai D.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the composition of Board of Directors of Mahanagar Telephone Nigam Limited (MTNL);
- (b) whether the decisions of the Board are reviewed by the Government periodically; and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) The composition of Board of Directors of Mahanagar Telephone Nigam Limited (MTNL) is given in the Annexure.

(b) & (c) As per Article 67 of the Article of Association (AOA) of MTNL, Board of Directors is vested with power to take decisions with regard to its commercial and business policies subject to provisions of the Companies Act 1956 and rules made thereunder. However, prior approval of President is to be obtained in respect of items given in Article 69 of AOA. Further, as per Article 70 of AOA, President has power to issue directives or instructions as may be considered necessary in regard to the conduct of business and affairs of the Company.